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MCRC-6817-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 11th OF FEBRUARY, 2026MISC. CRIMINAL CASE No. 6817 of 2026*FAIZAN KHAN**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Qasim Ali - Advocate for the applicant.

Shri S.M.Patel - Panel Lawyer for the respondent/State.

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ORDER

Case diary is available.

2. This application under Section 482 of Bharatiya Nagrik Suraksha Sanhita, 2023/438 of Cr.P.C. has been filed by the applicant seeking anticipatory bail in Crime No.611/2025, registered at Police Station Hanumanganj, District Bhopal for offences punishable under Sections 318(4), 216, 237 of BNS and Section 30 of the Arms Act.

3. The allegation against the applicant is that on the strength of a false declaration made on affidavit that no criminal case was ever registered against him and no case is pending against him, he has successfully got his Arms licence renewed, whereas, crime No.88/2019 was registered against the applicant in Police Station Hanumanganj, Tehsil Huzur, District Bhopal for offence under Sections 279, 337, 294,



323, 506 and 34 of IPC.

4. It is submitted by counsel for the applicant that by judgment dated 07.03.2019 the applicant was acquitted for the reason that witnesses had turned hostile.

5. By referring to the affidavit on the basis of which it was alleged that the applicant had given a false declaration that no offence is registered against him, it is submitted that such declaration is not the part of the affidavit but there is a handwritten endorsement on the back side of the affidavit to the effect that no case was either registered against him and no case was registered against the applicant in the Court and no case is pending also.

6. However, it is fairly conceded that the said endorsement contains the signatures of the applicant.

7. Per contra, the application is vehemently opposed by counsel for the State.

8. Why the applicant gave a false declaration could not be explained by the counsel for the applicant. Although it was submitted by counsel for the applicant that applicant was acquitted but it was not on merits and he was acquitted because witnesses had turned hostile. Furthermore, the declaration was that no offence was either registered in police station or Court and is not pending, whereas case was registered and he was tried also.

9. Since the applicant had obtained the renewal of the Arms



licence on the basis of a false declaration, no case is made out for grant of anticipatory bail.

10. Accordingly, the application fails and is hereby dismissed.

(G. S. AHLUWALIA)
JUDGE

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